

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

FAO No. 7027 of 2015

Bajaj Allianz General Insurance Co. Ltd.

..... Appellants

V/s

Meena Verma and ors.

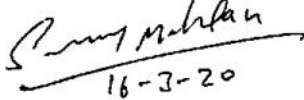
..... Respondents

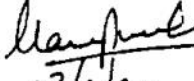
Notice to :-

- 5. Manwant Singh son of Dhian Singh, resident of House No. 145, Aman Nagar, Jalandhar (Driver and owner of offending truck No. PB-08AC-9622).**

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **22.05.2020(Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on
13th March 2020.


16-3-20
Superintendent (Judl.),
For Registrar (Judicial)


13/3/20